



12th February 2014

Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan
Jawahar Lal Nehru Marg
(Old Minto Road)
New Delhi – 110002

Kind Attn: Mr. A. Robert J. Ravi, Advisor (CA & QoS)

**Subject: Draft Telecom Commercial Communications Customer Preference
(Fifteenth Amendment) Regulations, 2014**

Dear Sir,

This is with reference to the draft Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014 issued by TRAI vide Press Release No. 05/2014.

TTL welcomes TRAI's approach on reconnection/restoration of the disconnected telecom resources of the Entities on whose behalf the commercial transactions have been solicited after such entity confirms and satisfies the Authority that it has taken reasonable steps to prevent recurrence of such contravention.

TTL recommends that the levy of the reconnection charges for each re-connection of telecom resource of such entities should be collected by the telecom service provider. From a telecom service provider's perspective, a re-connection of the resource entails the same amount of work as is required for provisioning of a new telecom resource, therefore to cover-up for the work done by a service provider to re-provision the disconnected resources, we recommend that reconnection charges should be payable to the telecom service provider and should be minimum Rs.1000/- per telecom resource.

We sincerely hope that our views will be given due cognizance by TRAI.

Thanking you and assuring of the best attention always.

Yours sincerely,

A handwritten signature in blue ink, appearing to be 'Anand Dalai', written over a light blue grid background.

Anand Dalai
Senior Vice President- Corporate Regulatory Affairs
Tata Teleservices Limited
And
Authorized Signatory
For Tata Teleservices (Maharashtra) Limited